

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UN-STARRED QUESTION NO. 1906**  
TO BE ANSWERED ON 07.08.2024

**MANDATORY POLICE REPORTING OF SEXUAL VIOLENCE**

1906. SMT. PHULO DEVI NETAM:

Will the Minister of Women and Child Development be pleased to state:

- (a) the measures in place to allow anonymous data reporting mechanism in Mandatory Police Reporting (MPR) of sexual violence;
- (b) the steps taken to ensure survivors of sexual violence seek medical aid and psychological care before police reporting in the country;
- (c) the steps taken by Government to include and mainstream knowledge of sexual and gender-based violence in the country's medical education and police trainings; and
- (d) the manner in which MPR for sexual violence in the country has impacted uptake of One Stop Centre services?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI ANNPURNA DEVI)

(a) 'Police and Public Order' are State subjects under the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, protection of life and property of citizens including investigation and prosecution of crime against all citizens rests with the respective State Government. The State Government is competent to deal with all offences including sexual offences under the extant provisions of laws. The Ministry of Home Affairs has issued an Advisory dated 16<sup>th</sup> May, 2019 to State Governments/UT Administrations regarding mandatory registration of FIR or a Zero FIR (in case the crime is committed outside the jurisdiction of police station) under sub-section(1) of section 154 of Cr. PC in cases of commission of a cognizable offence including sexual assault cases on women, and intimating that failure in this regard by any police official, is a punishable offence. This has also been provided specifically in the new Criminal Laws enacted by the Parliament. Section

173 (1) of the Bhartiya Nagarik Suraksha Sanhita provides that an FIR for a cognizable offence may be registered in a police station irrespective of the area where offence is committed.

**(b) to (d)** Ministry of Health & Family Welfare (MoHF&W) has formulated a document entitled “Guidelines and Protocols- Medico legal care of victims/survivors of Sexual violence” with an objective to bring about a certain degree of uniformity in approaching, treating and documenting cases of sexual violence. These Guidelines and protocols cover various aspects, such as role of health professionals, medical examinations and reporting, psycho-social care for survivors/victims, guidelines for interface with other agencies such as police and Judiciary etc. These Guidelines have been circulated to all States/UTs in the country.

In order to implement these guidelines & protocols, various workshops were organised by the Ministry of Health & Family Welfare (MoHFW) jointly with WHO in different Regions/States of the country with the following objectives:-

- i. Identify key challenges, constraints and gap in strengthening health sector response to sexual violence.
- ii. Develop an understanding of the national protocols and guidelines developed by the MoHFW and to expedite their implementation.
- iii. Building the State capacity in planning and implementation of such specialized services.
- iv. Documentation and sharing of best practices and experiences of responding towards the needs of the victims of sexual violence among States/UTs.
- v. To emphasize that the sexual assault victims/survivors cannot be denied free treatment in a hospital, whether it is a public or a private hospital.

Details of training courses and number of participants during the last 03 years in courses on crime against woman and Juvenile Justice conducted by States/UTs & outlying units of Bureau of Police Research & Development (BPR&D) are as under:

| <b>S. No.</b> | <b>Years</b> | <b>Number of courses conducted</b> | <b>Number of participants</b> |
|---------------|--------------|------------------------------------|-------------------------------|
| 1             | 2021-22      | 10                                 | 813                           |
| 2             | 2022-23      | 08                                 | 181                           |
| 3             | 2023-24      | 05                                 | 540                           |
|               | <b>Total</b> | <b>23</b>                          | <b>1534</b>                   |

Further, details of Training courses for investigators and Prosecutors on Women Safety conducted by States/UTs and outlying units of the BPR&D, under Nirbhaya Fund Scheme during the last three years are as under :-

| S. No. | Years        | No. of Courses Conducted (for) |              | No. of Investigators/ Prosecutors Trained |              | Total No. of Courses conducted for Investigators/ Prosecutors | Total No of Investigators / Prosecutors Trained |
|--------|--------------|--------------------------------|--------------|---|--------------|---|---|
|        |              | Investi-gators                 | Prose-cutors | Investi-gators                            | Prose-cutors |   |   |
| 1      | 2021-22      | 238                            | 33           | 6509                                      | 902          | 271   | 7411  |
| 2      | 2022-23      | 87                             | 15           | 2103                                      | 288          | 102   | 2391  |
| 3      | 2023-24      | 205                            | 22           | 5461                                      | 583          | 227   | 6044  |
|        | <b>Total</b> | <b>530</b>                     | <b>70</b>    | <b>14073</b>                              | <b>1773</b>  | <b>600</b>  | <b>15846</b>                                    |

One Stop Centre (OSC) scheme is being implemented by Government since 1<sup>st</sup> April, 2015 to provide integrated support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces and also to provide an integrated range of services including medical aid, legal aid and advice, temporary shelter, police assistance, psycho-social counselling to needy women. So far, 816 One Stop Centres have been approved in all 36 States/UTs, out of which 786 OSCs are operational. Over 9.19 lakh women have been assisted through these OSCs since inception till 31<sup>st</sup> May 2024.

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